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(1868) 07 CAL CK 0025

Calcutta High Court

Case No: Special Appeal No. 58 of 1868

Pareshmani Dasi APPELLANT

Vs

Dinanath Das RESPONDENT

Date of Decision: July 18, 1868

Final Decision: Dismissed

Judgement

Bayley, J.

The Lower Appellate Court has reversed the judgment of the Sudder Ameen, on the ground that as the father being deaf and dumb could not inherit the grandfather"s property, and as the minor son was born to the deaf and dumb man after the grandfather"s death, the property of the grandfather passed to his brothers, the uncles of the minor. We are of opinion that, under the Hindu Law, this opinion is correct; and we accordingly, dismiss this appeal with costs.